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(2018) 09 CHH CK 0209

Chhattisgarh High Court

Case No: Writ Petition (C) No. 770 Of 2018

Raju Agrawal APPELLANT

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State Of Chhattisgarh

And Ors RESPONDENT

Date of Decision: Sept. 12, 2018

Hon'ble Judges: Prashant Kumar Mishra, J

Bench: Single Bench

Advocate: Vivek Singhal, P.K. Bhaduri, Sudeep Agrawal

Final Decision: Disposed Of

Judgement

Prashant Kumar Mishra, J

- 1. The writ petition has been preferred seeking adequate compensation for the use of petitioner's land for widening of road by the Municipal Council,
- Khairagarh.
- 2. On 29-8-2018 this Court directed for personal attendance of the Collector, Rajnandgaon, Chief Municipal Officer, Municipal Council, Khairagarh and the concerned Secretary, PWD.
- 3. Shri P.S. Som, Chief Municipal Officer, Municipal Council, Khairagarh, District Rajnandgaon, is present. Applications (I.A.No.3 and I.A.No.2) for
- exemption from personal appearance have been made on behalf of the Collector, Rajnandgaon, and the Secretary, PWD, respectively submitting that
- the petitioner has been paid compensation amount to the tune of Rs.29,60,486/-.
- 4. Learned counsel for the petitioner would not dispute the aforesaid statement that the compensation amount has already been paid to the petitioner

by way of cheque (Annexure - A/3).

5. In view of the above, prayer made in the applications (I.A.No.3 and I.A.No.2) for exemption from personal appearance of the Collector,

Rajnandgaon, and the Secretary, PWD, respectively are allowed.

6. Since the grievance of the petitioner has been redressed, nothing survives in this petition for adjudication, therefore, the writ petition stands disposed

of.